

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 347/MP/2022**

Subject : Petition under Section 79(1)(f) of the Electricity Act 2003 to intervene, as Kerala State Electricity Board Limited has illegally withheld payment of an amount in tune of Rs. 2,10,95,916/- from the bills raised by the Petitioner for the month of June 2022 and July 2022.

Petitioner : Damodar Valley Corporation

Respondents : KSEBL

Date of Hearing : **2.5.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, DVC  
Shri Aashwya Singh, Advocate, DVC  
Shri Prabhas Bajaj, Advocate, KSEBL  
Shri Ankit Roy, Advocate, KSEBL

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner made detailed oral submissions, in support of the prayers in the Petition.

2. The learned counsel for the Respondent also made preliminary submissions in the matter. He however prayed that the Respondent may be permitted to file its submissions in the matter.
3. The Commission, after hearing the parties, directed as under:
  - a. Admit and issue notice;
  - b. The Petitioner is directed to submit the following additional information after serving copy on the Respondent, on or before, **5.6.2023**.
    - (i) *The following information month-wise and plant-wise from October, 2021 to July, 2022:*



Coal available at coal stock yard				Coal procured				Coal Consumed				ECR (Rs/ kWh)
Quantity of Domestic Coal	GCV of Coal	Quantity of Imported Coal	GCV of Imported Coal	Quantity of Domestic Coal	GCV of Coal	Quantity of Imported Coal	GCV of Imported Coal	Quantity of Domestic Coal	GCV of Coal	Quantity of Imported Coal	GCV of Imported Coal	

(ii) *The following details for May, 2022 to July, 2022 w.r.t. MTPS 7 & 8 and RTPS:*

Total Energy Produced	Total Energy Supplied	Energy Supplied			Energy Charges Billed			Energy Charges Received		
		Beneficiary 1	Beneficiary 2	...	Beneficiary 1	Beneficiary 2	...	Beneficiary 1	Beneficiary 2	...

(iii) *The communications exchanged with Respondents seeking the consent of beneficiaries as per Regulation 43 (3) of 2019, Tariff Regulations w.r.t. ECR of the MTPS 7 & 8 and RTPS.*

c. The Respondent is permitted to file its reply on the above, on or before **19.6.2023**, after serving copy on the Petitioner, who may, file its rejoinder, if any, by **3.7.2023**. The parties shall complete pleadings in the matter, within the due dates mentioned and no extension of time shall be granted.

4. The matter shall be listed for hearing on **11.7.2023**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

